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IN THE CNETRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 24.05.2000

CP No. 18/2000 (OA No.122/2000)

Chanda Ram Bunkar S/o Shri Prabhu Dayal, aged about 55 years, working as Additional Commissioner, Custom and Central Excise, Jaipur.

.. Petitioner

Versus

- 1. Shri P.G.Mankad, Secretary, Ministry of Finance,
 Department of Revenue, North Block, New Delhi.
- 2. Shri S.D.Mohile, Chairman, Central Board, Excise and Custom, North Block, New Delhi.
- 3. Shri M.K. Zutsi, Chief Commissioner, Custom and Central Excise, NCRB, Statue Circle, Jaipur.

.. Respondents

Mr. Vinit Pareek, proxy counsel to Mr. Ajay Rastogi, counsel for the petitioner.

Mr. Sanjay Pareek, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

It is brought to our notice that orders dated 24.3.2000 and 9.5.2000 have been complied with. The learned counsel for the respondents brought to our notice a letter by which the petitioner has reported for duty on 17.5.2000. In these circumstances, we think that this Contempt Petition does not survive. Accordingly, we pass the following order:-

"Contempt Petition is dismissed and contempt notices are discharged."

(N.P.NAWANI)

Adm. Member

(B.S.RAIKOTE)

Vice Chairman